



W.P.No.7284 of 2021

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N. ANAND VENKATESH, J.

Glossary, Draft Transgender Persons (Protection of Rights) Rules, Sensitisation of Teachers and the Transgender Persons Policy

The learned Additional Advocate General submitted that the suggested glossary is in the process of finalisation and meetings are held with the Tamil Etymological and Dictionary Project Department and an attempt is being made to simplify the words as much as possible so that it can be used without any difficulty. The learned Additional Advocate General submitted that this process will be completed and the glossary will also be placed before the Hon'ble Chief Minister, for obtaining orders to publish the same in the Government gazette. The learned Additional Advocate General seeks for four weeks time to complete this process.

2.Insofar as the Transgender Persons (Protection of Rights) Rules is concerned, the learned Additional Advocate General submitted that the rules are at the verge of being finalised and the rules will be published, within a period of four weeks and reported before this Court.

3.Insofar as Sensitisation of Teachers that was directed by this Court through order dated 08.04.2022, the learned Additional Advocate General submitted that this



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process will commence after a week and the progress made in the sensitisation programme will be reported to this Court in the next date of hearing by way of filing a status report.

4.Regarding the Transgender Persons Policy, the learned Additional Advocate General submitted that views of various departments is still awaited and sought for some more time to complete this process and to publish the policy. This Court fixes four weeks as the outer time limit for the publication of the Transgender Persons Policy and this Court expects the concerned department to report compliance.

NCERT MANUAL

5.The learned Senior Panel Counsel produced the report of the NCERT and submitted that the training for the sensitisation of the different stakeholders of school education will commence from the coming academic session.

ENLISTING NGOs

6.The learned Senior Panel Counsel submitted that the 10th respondent has understood the scope of the order passed by this Court on 08.04.2022 and immediate steps are taken to enlist the NGOs, who are working for the welfare of the persons belonging to LGBTQ+community. The learned Senior Panel Counsel sought for sometime to report the progress made in this regard by filing a status report. The 10th respondent is directed to immediately commence the process, if not already started and substantial



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सत्यम् progress shall be shown before the next date of hearing.

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Tamil Nadu State Legal Services Authority

7.The member Secretary has filed an additional report. It is seen that 53 special awareness programmes were conducted by the District Legal Services Authority across the State from April to June 2022 and nearly 6810 persons participated in those programmes. The Standing Counsel submitted that steps are being taken to once again organise a State wide programme for the advocates as was done in the earlier occasion and funds are being awaited in this regard. The Standing Counsel also sought for some more time to file a comprehensive report on the earlier programme that was conducted by TNSLSA

National Medical Commission

8.The learned Standing Counsel appearing on behalf of the National Medical Commission (NMC) submitted that the directions issued by this Court on 08.07.2022, is being followed up and the suggestions given by the learned counsel for the petitioner in this regard, is also taken into consideration and a draft note has been prepared and issued to all the stakeholders. The learned Standing Counsel therefore, sought for four weeks time to file a status report in this regard.

9.Post this writ petition for hearing on **22.08.2022 at 2.15 pm.**



Internet: Yes
KP



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